JULY 21, 1998

[Translation]

Illegal Trade of Farm Houses

4878. SHRI HARIKEWAL PRASAD : SHRI SURENDRA PRASAD YADAV (JAHANABAD) :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the farm houses located at southern border of the Capital have become a symbol of illegal trade being run by the wealthy and influencial people;

(b) if so, the details thereof?

(c) whether the Union Government propose to conduct an inquiry into the on-going illegal trade in those farm houses; and

(d) if not, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) During the current year, Delhi Police seized in six separate incidents 33 and a half bottles of whiskey and 133 bottles of bear stored at some farm houses located at the southern border of the National Capital Territory allegedly in violation of the Excise Act. 11 persons were arrested in this connection. No other complaint about any illegal trade in such farm houses has been received by Delhi Police.

[English]

Reservation in Tamil Nadu

4879. SHRI GINGEE N. RAMACHANDRAN : SHRI VAIKO :

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Supreme Court has not taken cognizance of incorporation of Tamil Nadu Reservation (Employment and Education opportunities) Act in the Ninth Schedule of the Constitution;

(b) whether the Government propose to protect the 69% reservation in Tamil Nadu; and

(c) the time by which a final decision is likely to be taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The validity of Tamil Nadu Backward Classes, Scheduled Castes and Scheduled Tribes (Reservation of Seats in Educational Institutions and Appointments of posts in Services under the State) Act, 1993 as well as the validity of the Constitution (76th Amendment) Act, 1994, whereby the said Act of Tamil Nadu was included in the Ninth Schedule to the Constitution, has been challenged in the Supreme Court of India vide W.P. (civil) No. 238 of 1995, Common Cause a Regd. Society Vs UOI & others. The decision dependents on the judgement of the Supreme Court.

Medical Colleges

4880. SHRI AJAY KUMAR S. SARNAIK : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

 (a) the number of medical colleges functioning at present with the approval of the Government, State-wise;

(b) the number of Medical Colleges functioning in the country without the approval of the Central or State Governments;

(c) whether the Central Council of Health and Family Welfare has recommended to impose ban on opening of new medical colleges;

(d) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) The State-wise list of 141 recognised medical colleges is at Statement-I. 12 medical colleges have been permitted by the Central Govt. to be established after the enactment of the Indian Medical Council (Amendment) Act, 1993. The list of such colleges is at Statement-II.

(b) As per information given by the Medical Council of India, there are 9 unrecognised medical colleges in India. The State-wise list of unrecognised medical colleges is at Statement-III.

(c) No, Sir.

(d) Does not arise.

Statement-I

State/UT-wise list of MCI recognised Medical Colleges

SI. No.	State/UT	No. of recognised medical colleges
1.	Andhra Pradesh	10
2.	Assam	3
3.	Bihar	8
4.	Goa	1
5.	Gujarat	6
6.	Haryana	1
7.	Himachal Pradesh	1
8.	Jammu & Kashmir	2
9.	Karnataka	19
10.	Kerala	5
11.	Madhya Pradesh	6
12.	Maharashtra	29
13.	Manipur	1
14.	Orissa	3
15.	Punjab	5
16.	Rajasthan	5
17.	Tamil Nadu	14
18.	Uttar Pradesh	9
19.	West Bengal	7
20.	Chandigarh	1
21.	Delhi	4
22.	Pondicherry	1
		141

Statement-II

List of Medical Colleges permitted by the Central Government to be Established after Enactment of Indian Medical Council (Amendment) Act, 1993

SI. No.	Name of Medical College
Private (Colleges
	1. Maharashtra Academy of Medical Education and Research, Pune, Dhabade, Pube.
	2. Acharya Shri Chander College of Medical Sciences and Hospital, Gandhi Nagar, Jammu Tawi, Jammu and Kashmir.
	3. PV Naramsimha Rao Medical College, Jollygrant, Dehradun.
	4. Dr. D.Y. Patil Medical College for women, Pimpri, Pune.
	5. Santosh medical College, Gaziabad.
	6. Vinayaka Mission Medical College, Salem.
	7. Vinayaka Mission Medical College, Kariakal Pondicherry.
	8. Guru Ram Das Medical College and Research Institute, Amritsar.
	9. Mamtha Medical College, Khamman.
Govt. Co	olleges
1	10. Medical College, Bhavanagar.
1	11. Medical College, Rajkot.
	12. Academy of Medical Sciences, Pariayaram, Kannur, Kerala.

Statement-III

List of Un-recognised Medical Colleges, State and University-wise in India and process of recognition/inspection is under consideration

S.No.	Name of the State/Univ./College	Year of inception	Management No. of adm.	Remarks
1	2	3	4	5
(1) - 1.	Bihar Vinoba Bhave University. Patliputra Medical College, Dhanbad. (Previously affiliated to Ranchi Universit	1969 ly)	Govt. 50	The college was recognised up to 30.4.1982. The matter with regard to recognition of the college was placed before the Executive Committes of this Council at its meeting held on 17.9.1997 alongwith the further compliance received from the college and the Committee decided to varify the same by way of an Inspection.
				The compliance verification has been carried out on behalf of the Council by the Council inspectors in May, 1998. The compliance verification report will be placed before the Executive Committee of this Council in its ensuing meeting.
2. (2) 2.	Jammu & Kashmir Kashmir University, Srinagar Jhelum Valley College of Medical Sciences, Bemina, Srinagar.	1989	Trust 80	The matter with regard to recognition of the colleges was placed before the Executive Committee of this Council at its meeting held on 17.9.1997 and decided to reiterate its earlier decision taken at its meeting held on 8.3.1997, directing the authorities to stop the admissions with immediate effect till the institution complies with all the deficiencies to get the recognition of Medical Council of India. No compliance has been received from the college authorities till date.
3. <i>(3)</i> 3.	Maharashtra Bombay University, Bombay Terana Medical College, New Bombay	1997	Trust 50	The matter with regard to recognition of the college was placed before the Executive Committee of this council at its meeting held on 10.12.1997. The Committee noted that there are stil deficiencies in terms of infrastructure and hence the college can not be considered for granting recognition at this stage However, the college has been permited

1	2	3	4	5
4.	Rajiv Gandhi Medical College and Chatrapati Shivaji Maharaj Hospital, Kalwal, Thane.	1992	Municipal corporation 100	The compliance varification report will be placed before the Excutive Committee of this Council at it ensuing meeting.
(4)	North Maharashtra University, Jalgeon			
5.	Jawaharlal Foundation, Annasaheb Chudaman Patil Memorial Medical College, Dhule.	1990	Pvt. 50	The compliance verification report will be placed before the Executive Committee of this Council at its ensuing meeting.
	(Previously affiliated to Poona Univ.)			However, the collage has been permitted to admit 50 students annually for the academic session year 1997-98 to MBBS course.
4.	Rajasthan	1992	Govt. 50	The Executive Committee of this Council at its meeting held on 16.3.1998 decided
(5)	Rajasthan University, Jaipur			to obtain the staff list of all the medical
6.	Medical College, Kota.			colleges in Rajasthan for further consideration with regard the recognition of the Medical College, Kota. The information is awaited from the college till date.

Medical Council of India

Inspection carried out by the Council under the directions of the Hon'ble Supreme Court/information Awaited/Subjudice.

S. No.	Name of the College/ State University	Remarks
1	2	3

1. Bihar

- 1. B.N. Mandal University, Madhipur
- 7. Mata Gujuri Memorial Medical College, Kishanganj.
 Inspection was carried out by the Council on 29.12.94 under the directions of the Hon'ble Supreme Court of India. The Hon'ble Supreme Court vide its order dated 25.3.96 directed the State Govt. and the University to grant provisional affiliation to the applicant institution within a period of five weeks.

The Registrar, B.N. Mandal University Madhipur vide notification dated 10.4.96 has given provisional affiliation to the college.

115 Written Answers

8. Katihar Medical College,

Katihar.

1 2 3

without loss of time.

The college authorities *vide* this office letter dated 18.10.97 were requested to send the formal request for inspection under section 11(2) of the Indian Medical Council Act, 1956 The College authorities have also been requested to intimate when their final MBBS batch will appear for the Univ. examination. Reply is awaited till date. Inspection was carried out by the Council on 27th/28th June, 95 under the directions of the Hon'ble Supreme Court of India. The inspection report was submitted to the Court on 17.7.95 The Hon'ble Supreme Court *vide* its order dated 27.2.96 has directed that the steps for grant of affiliation to the applicant's instt., may now be

The Registrar, B.N. Mandal University Madhipura *vide* order dated 2.4.96 has given affiliation to the college from the session 1987-88 in MBBS course and allowed for publication of the results of the MBBS previous examinations, at the University level.

expedited and directed the respondents to issue the necessary orders

3. Haryana

M.D. University, Rohtak

 Maharaja Agrasen Instt., of Medical Research & Education, Agroha. The Central Govt. *vide* letter dt. 12.2.98 in pursuances of the orders of the Hon'ble High Court of Punjab and Haryana dated 7.1.98 in CWP No. 12695 of 1997 forwarded application of the Maharaja Agrasen Instt. of Medical Research and Education, Agroha for establishment of medical college for 50 admission under section 10A of the IMC, Act, 1956.

Council carried out inspection of the instt. in March, 98. The report was placed before the E.C. of this Council on 16.3.1998 and did not recommend to the Central Govt. for issuing letter of Intent. The Matter will be listed before the Hon'ble Punjab and Haryana High Court in July, 1998.

[Translation]

Financial Assistance for Development of SC/ST

4881. SHRI RAMANAND SINGH : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Union Government have provided financial assistance to the SCs/STs Financial and Development Corporation of Madhya Pradesh for economic development of SCs and STs of the State; and

(b) if not, the action proposed by the Government to extend the assistance to the Financial and Development Corporation?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) Question does not arise.